

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BE
M.A.NO.926 of 93 in O.A.No.140 of 199

Between

Dated: 25.

1. The Chairman, Ordnance Factory Board, Govt. of India, Ministry of Defence, ~~XXXXXXRXXXXX~~ 10/A, Auckland road,
2. The General Manager, Ordnance Factory Project, Yeddumadur, Medak District(A.P)

Applicants/Respondents

1. S/Shri. U.K.Chandra Bhushnam & 42 others

Respondents/A

Counsel for the Applicants : Sri. N.V.Ramana, Addl.

Counsel for the Respondents : Sri. Y.Suryanarayana

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman
Hon'ble Mr. R.Rangarajan, Administrative Member

The Tribunal made the following order:-

Heard.

In the circumstances referred to the time is extended till 8.3.1994 as prayed for [for implementation of the request dt 2.12.1992].

(M.A. is ordered accordingly.)

Deputy Registrar

Copy to:-

1. The Chairman, Ordnance Factory Board, Govt. of India, Ministry of Defence, 10/A, Auckland road, Calcutta-001.
2. The General Manager, Ordnance Factory Project, Yeddumadur, Medak District(A.P.)
3. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
4. One copy to Sri. Y.Suryanarayana, advocate, CAT, Hyd.
5. One spare copy.

Rsm/-

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28.1.94

M.A. 926/93.

O.A. 146/92

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

Dated: 25/11.-1994

ORDER/JUDGMENT:

M.A./R.A./C.A.No. 926/93.

in

O.A.No. 146/92

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

MA Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

